

(2022) 08 JH CK 0034
In the Jharkhand High Court
Case No : Criminal Revision No. 449 Of 2006

Karu Ravidas

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 16-08-2022

Acts Referred:

Citation : (2022) 08 JH CK 0034

Hon'ble Judges : Deepak Roshan, J

Bench : Single Bench

Advocate : B. K. Sinha, Ashok Kumar

Judgement

Deepak Roshan, J

1. Order dated 08.06.2022 reads as follows:-

Pursuant to the notice service report has been received indicating therein that notice has been served upon O.P.No.2 as son of the O.P.No.2 has received the notice on behalf of her mother. However, none appears on behalf of the O.P.No.2.

2. Looking to the service report, the notice is deemed to be served.

3. With a view to give one more opportunity, put up this case this case on 28.6.2022.

2. In spite of the aforesaid order even today none appears for the O.P.No.2.

3. Forced with this situation, Ms. Salakha Srivastava, learned counsel is appointed as Amicus Curiae to assist this Court on behalf of the O.P.no.2.

4. Let the name of Ms. Salakha Srivastava, learned Amicus for the O.P.No.2 be reflected in the cause list.

5. Let a complete set of paper book of this case be served upon the learned Amicus- Ms. Salakha Srivastava.

6. The Secretary, Jharkhand High Court Legal Services Committee shall reimburse the learned Amicus on submission of bills. Fee for the learned Amicus shall be fixed on disposal of the application.

7. Post this case on 16.09.2022.

8. Let a copy of this order be given to the learned Amicus- Ms. Salakha Srivastava, the Secretary, Jharkhand High Court Legal Services Committee and the O.P.No.2 through concerned police station.